

Sl.No.	Name of Coal Block/Mine	Successful Bidder
<b>Schedule-III Mines</b>		
1.	Mandakini	Mandakini Exploration and Mining Limited
2.	Utkal-C	Monnet Power Company Ltd
3.	Jitpur	Adani Power Limited
4.	Ganeshpur	GMR Chhattisgarh Energy Limited
5.	Moitra	JSW Steel Limited
6.	Gare-Palma Sector-IV/8	Ambuja Cements Limited
7.	Mandla-South	Jaypee Cement Corporation Limited
8.	Nerad Malegaon	Indrajit Power Private Limited
9.	Brinda and Sasai	Usha Martin Limited
10.	Meral	Trimula Industries Limited
11.	Dumri	Hindalco Industries Limited
12.	Lohari	Araanya Mines Private Limited

(b) Estimated revenue which would accrue to coal bearing state from the 29 Coal Mines auctioned so far during the life of mine/lease period is ₹ 1,93,512 Crores. The likely benefit to consumers in terms of reduction of electricity tariffs from 9 coal blocks auctioned for Power sector will be ₹ 69311 Crores approximately. In addition, an estimated amount of ₹ 1,41,854 Crores would accrue to coal bearing States from allotment of 38 coal mines to Central and State PSU's over the life of mine/lease period.

#### **Allocation of coal blocks to thermal projects in Tamil Nadu**

1550. SHRI A.W. RABI BERNARD: Will the Minister of COAL be pleased to state:

(a) whether Tamil Nadu Government has urged the Central Government to allocate one more coal block at Mahanadi and Machhakata coal blocks to meet the on-going and upcoming five thermal projects in the State;

(b) if so, the details thereof; and

(c) the necessary steps taken to allocate another coal block to the State to expedite the transmission system and reduce the reliability margin to 500 MW?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) Tamil Nadu Generation and Distribution Corporation Limited,

a Public Sector Undertaking of Government of Tamil Nadu, had applied for the allotment of Gare Palma Sector II coal block in the State of Chattisgarh and Mahanadi and Machchhakata coal blocks in the State of Odisha against the Notice Inviting Application (NIA) dated 18-02-2015 under the provisions of Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder. Tamil Nadu Generation and Distribution Corporation Limited has not been allotted any coal blocks against the said NIA.

However, one coal block namely Chandrabila in the State of Odisha has been decided to be allotted to the Government of Tamil Nadu under the provisions of Auction by Competitive Bidding Rules, 2012.

#### **Stake in SCCL.**

1551. SHRI MOHD. ALI KHAN: Will the Minister of COAL be pleased to state:

(a) whether Government has any stake in Singareni Collieries Company Limited in Telangana;

(b) if so, the details thereof; and

(c) whether Telangana Government wants to stake claim by purchasing the same and if so, the details thereof and the present status thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) The Government of India has 48.9015% equityshareholding in the Singareni Collieries Company Limited (SCCL). Government of Telangana had submitted a proposal in August, 2014 to purchase Government of India's equity in SCCL. The proposal was examined in the Ministry. In the lightof the fact that coal is a national asset and it has to be used in a manner so that need-based equitable distributionis effected for the entire country including the non-coal bearing states, it would not be in the national interest to divest Government of India's shares. Government of Telangana was informed accordingly.

#### **Allocation of coal blocks to PSUs**

1552. SHRI DEVENDER GOUD T : Will the Minister of COAL be pleased to state :—

(a) whether the process to allocate coal blocks to PSUs and private companies has been started;

(b) whether any guidelines have been issued in this regard;

(c) if so, the details thereof;